

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-07-2024 AT 10:30 AM**

CP (CAA) No. 10/230/HDB/2024
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. Transport Corporation of India Ltd., (Transferee Company) & M/s. T C I Ventures Ltd (Transferor Co., 1) & M/s. Stratsol Logistics Pvt Ltd (Transferor Co., 2) & Their respective shareholders & Creditors. **...Petitioner**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Y Suryanarayana, for petitioner present physically.
Smt Kusum Yadav, Assistant RD from RD office present physically.
Mr Deowarat Vasantrao Meshram, Assistant OL from OL office present physically.
It is stated that compliance pursuant to the observations of the OL have been furnished. OL submits that final report will be filed and prays time for filing the same. It is prayed on behalf of the RD two days may be granted for filing the observations of the RD. The same is granted and we direct the RD a copy be served on the petitioner and petitioner to file compliance if any within a week.
Matter adjourned to 22.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)